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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

ORIGINAL APPLICATION NO. 11 of 19 90

DATE: 9390

Finally ten weeks time
granted for filing Counter, at
the request of Standing Counsel/
Respondents, thereafter post the
case for final hearing according
to its turn in usual course.

BNT
BNJ
VC

DSR
M(J)

2/6/92

8/11/90

None for the applicants present. Advise
to 17.6.92. Due to sudden demise of Hon'ble Mr. Patnaik,
Judge of S.C. and in view of information received from S.O. Delhi,
the bench is not functioning from the afternoon.

(Bo)
Bosey
11/6/92 C.O.

17-6-92

None for the applicant- Mr. M. Bhaskar-
Rao, for the respondents, is present. List the
case for dismissal on 25-6-92.

T.C.M.
(HTCSR)
M(J)

(Ces)
(HTCJ)
M(A)

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1989

Applicant (s)

The post Master, General, Aizawl, Respondent (s)
Hyd & 20th May.

Date	Office Note	Orders
90.	Mr A.P. Rao Mr J. Ashok Kumar	Admit. Issue notice returnable within six weeks. We have heard and learned counsel for the applicant Shri A.P. Rao and Shri J. Ashok Kumar standing counsel for postal. So far as the interim directions are concerned it is ordered that the applicant will not be disturbed from the post of Chavkidhar pending further orders in this case. Post before Registrar for Notice issued to counter after six weeks. The Respondent for RR, to 3 fixing hearing on 15-2-90.
		DSR H.M.(5) RB5 H.M.(A)

P.T.O.

For Counter:
BEFORE THE REGISTRAR:
1st time: 16-2-90:

Counsel of both sides absent. Counter not filed.
Time extended till 2-3-90 for Counter.

REGISTRAR